

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of August, 2022 (22.8.2022 to 26.8.2022) (through video conference)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
22.8.2022 Monday At 10.30 A.M. Misc. Petitions	1.	38/MP/2022	KSKMPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for adjudication of disputes arising under the Power Purchase Agreement dated 31.7.2012 between the Petitioner and the Respondents <i>(On admission)</i> .
	2.	74/MP/2022	DIAL	Petition seeks relaxation for issuance of renewable energy certificate by the Respondents that stopped issuance of Renewable Energy Certificate on the mere ground of change of name despite no change in legal status <i>(On admission)</i> .
	3.	148/MP/2022	SSPPL	Petition under Section 66 and Section 79 of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as amended, read with Regulations 5 & 14 of Central Electricity Regulatory Commission (Terms and conditions for recognition and issuance of renewable energy certificate for renewable energy generation) Regulations, 2010 <i>(On admission)</i>
	4.	114/MP/2022	GIREL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 seeking to install additional 5% capacity for its 249.9 MW Wind Power Project located in Tuticorin District, Tamil Nadu in accordance with the Scheme for setting up of 1000 MW ISTS - connected Wind Power Projects <i>(On admission)</i> .
	5.	115/MP/2022	GIREL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 filed by Green Infra Wind Energy Limited seeking to install additional 5% capacity for its 250 MW Wind Power Project located in Gujarat in accordance with the Guidelines for transparent bidding process for Implementation of Scheme for Setting up of 1000 MW ISTS-connected Wind Power Projects dated 4.5.2017 <i>(On admission)</i> .
	6.	174/MP/2022	CSP(J)PL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 of the power purchase agreement dated 15.11.2018 filed on behalf of M/s. Clean Solar Power (Jodhpur) Private Limited seeking declaration that change in rate of Goods and Services Tax from 5% to 12% on solar cells and modules w.e.f. 1.10.2021 on account of amendment to Notification No. 01/2017-Central Tax (Rate) and Notification No. 01/2017-Integrated Tax (Rate) dated 28.06.2017 by way of Notification No. 6/2021-Central Tax (Rate) and Notification No. 8/2021- Central Tax (Rate) dated 30.09.2021 as a change in law event under Article 12.1 of the PPA and to further direct the Respondent (Solar Energy Corporation of India Limited) to pay compensation alongwith carrying cost towards additional amount incurred on account of increment in Goods and Services Tax paid by the Petitioner pursuant to notifications dated 30.9.2021 and to restitute the Petitioner to the same financial position as it would have been before the Notifications dated 30.9.2021. <i>(On admission)</i> .
	7.	104/MP/2022	RSDCL	Petition under Section 79 of the Electricity Act, 2003 seeking extension of timelines of Connectivity and LTA for its Solar Power Project at Nokh Solar Park.
	8.	268/MP/2021	Powerica	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the long-term Power Purchase Agreement dated 17.10.2019 entered into between M/s Powerica Limited and Solar Energy Corporation of India Limited for approval of Change in Law events and consequential compensation
	9.	538/MP/2020	CWATL	Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 seeking compensation/

				relief for increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015. .
10.	533/MP/2020	RRWTL		Petition invoking Section 79(1)(d) and (f) of the Electricity Act, 2003 read with Regulation 5(3) of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 seeking compensation/relief for increased construction cost due to certain events of Change in Law as per the applicable provisions of Transmission Service Agreement dated 24.6.2015
11.	240/MP/2019	GMRWEL		Petition under Section 79(1)(b) of the Electricity Act, 2003 for claiming compensation on account of occurrence of "Change in Law" event as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 21.3.2013 entered into between GMR Warora Energy Limited and DNH Power Distribution Corporation Limited, thereby resulting into additional recurring/non-recurring expenditure to GMR Warora Energy Limited for supply of 200 MW Contracted Capacity from its 2 x 300 MW Thermal Power Station at Warora, Distt. Chandrapur in the State of Maharashtra to DNH Power Distribution Corporation Limited.
12.	189/MP/2019	PSEPL		Petition under Section 79 (1) (b), Section 79(1 )(f) and Section 79(1) (k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements entered into between Solar Energy Corporation of India and Parampujya Solar Energy Private Limited seeking directions to Solar Energy Corporation of India to act in accordance with Article 11 of the PPA accepting the impact of Force Majeure Events and extend the timeline for fulfillment of conditions subsequent and Scheduled Commissioning Date of the Petitioner's project.
13.	67/MP/2022	ACME		Petition under Section 142 read with Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 for seeking urgent direction(s) and action against Respondent No.1 Madhya Pradesh Power Management Company Ltd. for being in non-compliance of the specific and express directions/orders of this Commission dated 20.8.2021 in Petition No. 373/MP/2020 and the provisions of the Electricity Act, 2003, and seeking issuance of directions against the Respondent No. 1 to comply with the unequivocal directions of this Commission.
14.	491/MP/2020	SNPCL		Petition seeking release of Bank Guarantee issued in favour of Respondent no. 1 owing to frustration of the Long Term Access Agreement dated 1.11.2012 between the Petitioner no. 1 and Respondent no. 1 in exercise of powers under Regulation 33A of the CERC (grant of connectivity, long-term access, and medium-term open access in inter-state transmission and related matters) regulations, 2009 read with Section 79 (1) (c) of the Electricity Act, 2003.
15.	580/MP/2020	RWEPL		Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 4.9.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Solar Energy Corp. of India Ltd
16.	63/MP/2021 alongwith I.A.No.11/2021	Renew TN		Petition under Section 79 of the Electricity Act, 2003 seeking declaration that the Transmission Agreement for Connectivity dated 07.08.2018, Transmission Service Agreement dated 06.09.2018 and Agreement for Long Term Access dated 06.09.2018 executed between ReNew Wind Energy (TN) Pvt. Ltd. and Power Grid Corporation of India Ltd. stand frustrated on account of Force Majeure Event and impossibility of performance along with directions to restrain Power Grid Corporation of India Limited from invoking bank guarantees and levying relinquishment charges( Interlocutory application for interim stay).
17.	56/MP/2022	RWEPL		Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar

				<b>Energy Corporation of India Limited.</b>
	18.	192/MP/2021	SBSR-11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, based on the extension of SCOD sought in the present petition, seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner.
	19.	90/MP/2020	GPTL	Petition under Section 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law and seeking an extension to the scheduled commissioning date of the relevant elements of the Project on account of Force Majeure events.
	20.	607/MP/2020	CGPL	Petition under Section 79(1) of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreement dated 22.4.2007 executed between the Petitioner with the Procurers across five States, namely Maharashtra, Gujarat, Rajasthan, Haryana and Punjab, Clause 4.7 of the Competitive Bidding Guidelines and Order dated 17.9.2018 in Petition No. 77/MP/2016.
23.8.2022 Tuesday At 10.30 A.M. Generation tariff Petitions	1.	299/GT/2020	NTPC	Petition for revision of tariff of Faridabad Gas Power Station for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	2.	487/GT/2020	NTPC	Petition for approval of tariff of Faridabad Gas Power Station (431.586 MW) for the period from 1.4.2019 to 31.3.2024
	3.	230/GT/2020	NTPC	Petition for revision of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise
	4.	433/GT/2020	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024.
	5.	234/GT/2020	NTPC	Petition for revision of tariff of RGCCPP, Kayamkulam (359.58 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	6.	443/GT/2020	NTPC	Petition for approval of tariff of Rajiv Gandhi Combined Cycle Power Project (RGCCPP), Kayamkulam (359.58 MW) for the period from 1.4.2019 to 31.3.2024.
	7.	238/GT/2020	NTPC	Petition for revision of tariff of Rihand Super Thermal Power Station Stage-III for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	8.	430/GT/2020	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station St-III (1000 MW) for the period from 1.4.2019 to 31.3.2024.
	9.	391/GT/2020	NTPC	Petition for revision of tariff of Farakka Super Thermal Power Station, Stage-III (1x500 MW) for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	10.	454/GT/2020	NTPC	Petition for approval of tariff of Farakka STPS Stage-III (1x500MW) for the period from 1.4.2019 to 31.3.2024.
	11.	388/GT/2020	NTPC	Petition for revision of tariff of National Capital Thermal Power Station Dadri, Stage-I for the period from 1.4.2014 to 31.3.2019 after the truing up exercise.
	12.	439/GT/2020	NTPC	Petition for approval of tariff of National Capital Thermal Power Station Dadri, Stage-I (840 MW) for the period from 1.4.2019 to 31.3.2024.
	13.	366/GT/2020	NLCIL	Petition for fixation of trued up tariff for NLCIL's Barsingsar Thermal Power Station 2 x 125 MW (BTPS) for the period from

				1.4.2014 to 31.3.2019
	14.	386/GT/2020	NLCIL	Petition for fixation of tariff for NLCIL's Barsingsar Thermal Power Station BTPS 250 MW (BTPS) for the period from 1.4.2019 to 31.3.2024
	15.	643/GT/2020	NHPC	Petition for truing up of tariff for the period 2014-19 in respect of Sewa-II Power Station and for determination of tariff for the period 2019-24 in respect of Sewa-II Power Station.
25.8.2022 Thursday At 10.30 A.M. Misc. Petitions	1.	81/MP/2022	DVC	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 9(2) and 27 (1) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of proposed additional capitalisation on account of renovation modernization and up-rating (RM&U) in respect of Unit- 1 (40 MW) of existing Panchet Hydel Power Station (PHS) Unit 1 &2 (2x40 MW) <i>(On admission)</i> .
	2.	89/MP/2022	MBPCL	Petition under Sections 79(1) (c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, seeking revision of operationalization of the LTA, granted to Petitioner vide Agreement for long term access without system strengthening, dated 17.6.2020, and supplementary Agreement for long term access, dated 1.7.2021, executed between the Petitioner and the Respondent, with effect from 4.7.2021, on account of events beyond the control of the Petitioner <i>(On admission)</i> .
	3.	93/MP/2022	NHDC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 27 of the Central Electricity Regulation Commission (Conduct of Business) Regulations, 1999 and Regulation 56 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking directions from this Commission to allow pass through in the generation tariff, of interest levied on Electricity Duty and Energy Development Cess paid by the Petitioner in respect of energy supplied from its generating stations <i>(On admission)</i> .
	4.	96/MP/2022	NTPC	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 13(3) & 13(8) of Sharing of Interstate Transmission Charges and Losses Regulation 2020, Regulation 8(6) of Sharing of Interstate Transmission Charges and Losses Regulation 2010 and Regulation 6(A) of CERC Tariff Regulation 2019 thereby seeking quashing of the Non POC Bill dated 4.11.2019 raised by CTU for Lara STPS (2x800MW) <i>(On admission)</i> .
	5.	98/MP/2022	NHPC	Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2019-20 & FY 2020-21 in respect of Chamera-II Power Station <i>(On admission)</i> .
	6.	72/MP/2022	SEIL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 read with Letter of Awards dated 10.1.2020 issued by TANGEDCO for supply of power from Sembcorp Energy India Limited, for recovery of Late Payment Surcharge on delayed payments including Tax Collection at Source (TCS) <i>(On admission)</i> .
	7.	463/MP/2014 alongwith I.A.No.40/2019	GMR VPGL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents)( Part-Heard).
	8.	OP No.70/2012	APDCL	Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2-5-2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dated 30.12.2006 in O.P.No. 19 of 2006.
	9.	OP No.71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	10.	OP No.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act, 2003 for a direction to the respondents to pay additional fixed charges of

				Rs.0.439 KWH for the balance period of the PPA.
11.	373/MP/2018	BYPL		Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 seeking adjudication of dispute between the Petitioner, i.e., BSES Yamuna Power Limited and Damodar Valley Corporation.
12.	83/MP/2019 alongwith I.A.Nos.59&61/ 2019	MSEDCL		Petition under Section 19 of the Electricity Act, 2003 seeking revocation of trading licensees for breach of contractual obligation by allowing the source generator to sell the power in exchanges instead of supplying to MSEDCL, as per contract/LOI (Interlocutory applications for dismissal of the Petition).
13.	403/MP/2019 alongwith I.A.No.10/2020	GMRETL		Petition under Section 79(1) (f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited (MSEDCL), with respect to a tender, being Tender Event No. MSEDCL/Short/18-19/ET/58dated 5.7.2018 (Interlocutory application seeking interim reliefs).
14.	216/MP/2021	DBPL		Petition under Section 79 (1) (f) of the Electricity Act, 2003 for seeking recovery of amount deducted by Maharashtra State Electricity Distribution Company Limited (MSEDCL) and Tata Power Trading Company Limited (TPDCL) and, with respect to a tender, being Tender Event No. MSEDCL/Short/18-19/ET/58 dated 5.7.2018.
15.	720/MP/2020	CGPL		Petition under Sections 61, 63, 79 and 94 of the Electricity Act,2003 read with the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking appropriate directions and relief pursuant to order dated 31.1.2019 in Petition No.2/SM/2019
16.	340/MP/2020 alongwith I.A.No.1/2021	TPL		Petition under 79(1)(f) of the Electricity Act, 2003 for adjudicating upon the dispute arising out of the Power Purchase Agreements dated 23.5.2018 executed between Petitioner herein, i.e. M/s Torrent Power Limited and the Respondent, Solar Energy Corporation of India Limited( Interlocutory application for amendments of Memo of Parties).
17.	84/MP/2021	SJVNL		Petition under Regulation 12, 13, 31 (xviii) & 38(iv) of CERC (Terms and Conditions of Tariff) Regulations, 2004; Regulation 19 f (iv) & 44 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 8 (3) & (7) and 29 (4) (b), 54 & 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of additional cost incurred consequent to Pay & Wages revision of SJVN/ NJHPS Employees, Central Industrial Security Forces (CISF) as well as impact of Minimum wage Revision and GST in respect of Nathpa Jhakri Hydro Power Station (NJHPS).
18.	123/MP/2021	SJVNL		Petition under Regulation 12 & 13 of CERC (Terms and Conditions of Tariff) Regulations, 2004; Regulation 44 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and Regulation 8 (3) & (7) and 29 (4) (b), 54 & 55 of CERC (Terms and Conditions of Tariff) Regulations, 2014 for recovery of additional cost incurred consequent to Pay & Wages revision of SJVN/ RHPS Employees, Central Industrial Security Forces (CISF) as well as impact of Revision in Minimum Wages and Implementation of GST Act in respect of Rampur Hydro Power Station (RHPS).
19.	202/MP/2021 alongwith I.A.No.26/022	MBP(M)L		Petition for execution/ implementation of the Order dated 03.06.2019 passed under Section 79 of the Electricity Act, 2003 by this Hon`ble Commission in Petition No. 156/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Uttar Pradesh Power Corporation Limited and Uttar Pradesh Discoms in relation thereto (Interlocutory application on behalf of the Respondent No. 1, UPPCL for directions).
20.	225/MP/2017	NEEPCO		Petition under Section 94 (1) (f) of the Electricity Act, 2003 read with related provisions of Regulation 103 (1) of the Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013 seeking compensation for loss of Capacity Charge on account of inadequate availability of fuel

				<b>gas under provisions of Regulation 54 (Power to Relax) of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2014 in respect of the Assam Gas Based Power Plant (AGBP)(Received by way of remand from APTEL)</b>
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**By order of the Commission**

**Sd**  
**(T.D. Pant)**  
**Joint Chief (Legal)**  
**18.8.2022**